


FIR No. 120/2020
PS: Gokalpuri
State Vs. Devender Kumar

15.01.2021

Ld. Presiding Officer is on leave today.

Present: Ld. APP for the state.
IO/HC Vijendera Kumar Shukla in person.

Put up for further proceedings on **21.01.2021.**


(Kanika Jain)
Ld. Reliver MM/North-East Distt/
Karkardooma Courts/Delhi
15.01.2021.

FIR No. 136/2010
PS: Shastri Park
State Vs. Unknown
U/sec : 356/379/34 IPC

15.01.2021

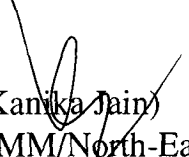
Ld. Presiding Officer is on leave today.

This is an application for releasing the mobile phone bearing IMEI no. 868734048585959 on superdari.

Present: Ld. APP for the state.

IO filed reply. Taken on record.

Put up for consideration on **18.01.2021.**


(Kanika Jain)
Ld. Reliver MM/North-East Distt/
Karkardooma Courts/Delhi
15.01.2021.

FIR No. 277/2016
PS: Khajuri Khas
State Vs. Shahrukh

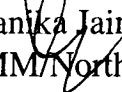
15.01.2021

Ld. Presiding Officer is on leave today.

This is an application for cancellation of NBW of accused Shahrukh.

Present: Ld. APP for the state.

At telephonic request of Ld. Counsel for accused, matter be again listed on **18.01.2021**.


(Kanika Jain)
Ld. Reliver MM/North-East Distt/
Karkardooma Courts/Delhi
15.01.2021

FIR No. 18/2021
PS: Shastri Park
State Vs. Raj Bahadur
U/sec : 406/34 IPC

15.01.2021

Ld. Presiding Officer is on leave today.

This is an application of applicant/complainant Vinay Kumar Shukla for releasing vehicle bearing no. DL-13-SV-6012 (Activa) on superdari.

Present: Ld. APP for the state available through VC.

Ld. Counsel for applicant alongwith applicant.

Report of IO perused.

Insurance copy of the complainant taken on record.

The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL-13-SV-6012 (Activa)** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;
4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over and the

applicant;

5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;

6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.



(Kanika Jain)
Ld. Reliver MM North-East Distt/
Karkardooma Courts/Delhi
15.01.2021